

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 742 OF 2018 IN
DFR NO. 1563 OF 2018

Dated: 3rd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

D. B. Power Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khuarna

Counsel for the Respondent(s) : Mr. Ashish Anand Bernard
Mr. Paramhans for R-2
Mr. Sbhubam Arya for R-7

ORDER

(IA NO. 742 OF 2018)
(Application for condonation of delay in filing appeal)

Learned counsel, Mr. Pramhans, appearing for Respondent, accepts notice on behalf of Respondent No. 2.

Learned counsel, Mr. Deepak Khurana, appearing for the Appellant requested for 10 days time to file complete affidavit of service in respect of Respondent Nos. 5 and 6.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is granted 10 days time to comply with office objections.

List the matter on **21.08.2018**.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member